

(31)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A. 1249/94.

Dt. of Decision : 12-04-96.

1. Nuclear Fuel Complex Employees
Association(Regd.No.A-86),
Moulali, Hyderabad, Repl by its
General Secretary
Sri M.Nageswara Rao

2. M.Purnachandra Rao

: Applicants

Vs

1. The Govt. of India, Rep. by
its Secretary, Min.of Health
& Family Welfare, Nirman Bhavan,
New Delhi-17.
2. The Govt. of India, Rep.by its
Secretary, Min.of Finance,
North Block, New Delhi-1.
3. The Govt.of India, Rep.by its
Secretary, Dept. of Atomic Energy,
Anushakti Bhavan,C.S.M.Marg,
Bombay-39.
4. The Chief Executive,
Nuclear Fuel Complex,
E.C.I.L.Post,Hyderabad-762.

: Respondents.

Counsel for the Applicants

: Mr. K.K.Chakravarthy

Counsel for the Respondents

: Mr. V.Rajeswara Rao,
Addl.CGSC.

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

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-2-

O.A. 1249/94.

Dt. of Decision : 12-04-96.

ORDER

I As per Hon'ble Shri R. Rangarajan, Member (Admn.) I

Heard Shri K.K.Chakravarthi, learned counsel for the applicants and Shri V. Rajeswara Rao, learned counsel for the respondents.

2. This OA is filed for a declaration that the office Memorandum No.S.14025/28/94-Ms dated 23-05-1994, whereby the

Government Health Scheme was enhanced, ~~by holding it as~~ illegal, arbitrary and unjust.

for the applicant he submits that the memorandum dated 23-05-1994 is kept in abeyance by the authorities themselves. In view of the above he prays for withdrawing this application subject to the matter being agitated as and when it arises later.

4. In view of the above submission this OA is dismissed as withdrawn with liberty to the applicant to file a fresh OA if necessity arise in future. No costs.

(R. Rangarajan)
Member (Admn.)

Dated : The 12th April 1996.
(Dictated in Open Court)

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dyg(3)

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O.A.1249/94.

: 3 :

Copy to:-

1. The Secretary, Ministry of Health and Family Welfare, Govt. of India, Nirman Bhavan, New Delhi.
2. The Secretary, Ministry of Finance, Govt. of India, North Block, New Delhi.
3. The Secretary, Department of Atomic Energy, Govt. of India, Anushakti Bhavan, C.S.M. Marg, Bombay-39.
4. The Chief Executive, Nuclear Fuel Complex, E.C.I.L. Post, Hyd-76.
5. One copy to Sri. K.K.Chakravarthy, advocate, CAT, Hyd.
6. One copy to Sri. V.Rajeshwar Rao, Addl. CGSC, CAT, Hyd.
7. One copy to Library, CAT, Hyd.
8. One spare copy.

Rsm/-

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17/5/96
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CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

DATED: 12/4/96

ORDER/JUDGEMENT

M.A. NO/R.A/C.A. No.

D.A. NO.

IN

1249/94

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDERS AS TO COSTS

* * *

No spare copy

